MINISTRY OF FINANCE  
(Department of Revenue)  
(CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)  
NOTIFICATION  
New Delhi, the 29th May, 2019  
No. 02/2019-Central Excise (NT)  

G.S.R. 391(E).—In exercise of the powers conferred by clause (b) of section 2 of the Central Excise Act, 1944 read with sub-rule (1) of rule 3 of the Central Excise Rules, 2017, the Central Board of Indirect Taxes and Customs, appoints the officers specified in column (2) of the table below as Central Excise Officers and invest them with all the powers of Central Excise Officers specified in column (3) of the said table to be exercised for such purposes as specified in column (4) of the said table respectively.

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Officer</th>
<th>Central Excise Officers whose powers are to be exercised</th>
<th>Purpose</th>
</tr>
</thead>
</table>

[F. No. 116/27/19-CX-3]  

MAZID KHAN, Dy. Commissioner (CX-3)